

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 217 of 2020

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Dr. Ashutosh Mitra Petitioner

Versus

The State of Jharkhand & Ors. Opposite Parties

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : M/s. A.K.Das, Adv.
For the Opp. Parties : Mr. Sudharshan Srivastava, Adv.
Ms. Laxmi Murmu, Adv.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

07/17.04.2021 Learned counsel for the petitioner seeks six weeks adjournment.
 Learned counsel for the State and learned counsel for the Accountant
General have no objection.
 As prayed for by the learned counsel for the petitioner, put up this case
after six weeks.

(Rajesh Kumar, J.)

Shahid/